

SL No. 78

For KIMAGROTECH PVT. LTD.
Debanjan Saha
Representative

Filed by
Md. Rauf Qureshi
(MR. RAHIM WARIS)
Advocate
Enrollment No: F/2167/2019
11/07/24

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA.

INTERIM APPLICATION NO. /2024
(ORIGINAL APPLICATION CASE NO. 107 OF 2023/EZ)

In the matter of :-

Soumen Chakraborty,
Son of late Shyamapada Chakraborty,
Village Gopinath Bati, P.O. Gonna
Dariapur, District Purba Bardhaman
713128, West Bengal

.... Applicant

- Versus -



1. The Principal Secretary,
Environment Department,
Government of West Bengal,
having its address at 5th floor,
Pranisampad Bhavan, Block LB- IIS,
Salt Lake, Sector III, Bidhannagar,
Kolkata - 700106.

Email. : psecy.env-wb@gov.in

2. Chief Environment Officer,
Environment Department, Government
of West Bengal acting as/representing
State Wetland Authority, having its

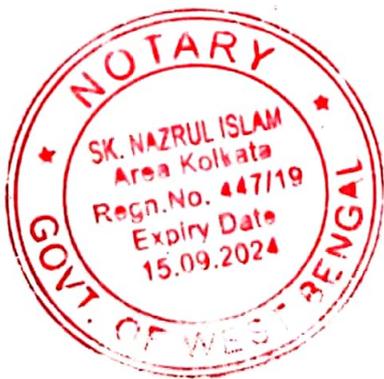
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address at 5th floor, Pranisampad Bhavan, Block LB- IIS Salt Lake, Sector III, Bidhannagar, Kolkata 700106,
 Email.: enviromentwb@gmail.com

3. Ministry of Environment, Forest & Climate Change (MOEF & CC), represented by its Deputy Director General, having its integrated Regional Office at 16-198, Sector III, Salt Lake, Kolkata 700106. E-mail : NA.
 (Deleted vide order of the Hon'ble Tribunal Dated 12.09.2023).

4. West Bengal Pollution Control Board, represented by its Chairman, Having its office at Paribesh Bhavan, 10A, Block-LA, Sector-III, Bidhannagar, Kolkata 700106
 Email.: net_wbpeb-wb@bangla.gov.in

5. The Chairman, West Bengal Pollution Control Board, Having its office at Paribesh Bhavan, 10A, Block - LA, Sector-III, Bidhannagar, Kolkata 700106
 Email.: net.wbpeb-wb@bangla.gov.in



6. The Central Pollution Control Board (CPCB), Represented by its Regional Director, Having its office at 1582, Rajdanga Main Road, South End Conclave, 5th & 6th Floor, Kolkata-700107, Email.: rdkolkata.cpcb@gov.in

7. The ADM and DL & LRO, District Purba Bardhaman, having its address at Burdwan Raibati, BC Road, Purba Bardhaman 713104,
 Email.: admprbdn.gnl-wb@gov.in

8. Chief Engineer, West Bengal Pollution Control Board, Department of Environment, Government of West Bengal, Paribesh Bhavan, IOA, Block - LA, Sector-III, Bidhannagar, Kolkata700106,
 Email.: sec2.wbpcb-wb@bangla.gov.in

9. Superintendent of Police, Purba Bardhaman, having its address at Kachhri Road, Badamtala, Kalibazar, Purba Bardhaman 713101, West Bengal,

10. District Magistrate, Purba Bardhaman, having its address

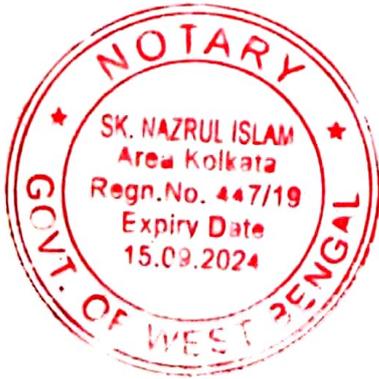


Kachhari Road, Kalibazar Para, Purba
Bardhaman 713101, West Bengal,
Email.: dmprbdn.gnl-wb@gov.in

11. Block Development Officer (BDO),
Ausgram - I, P.O. Guskara, District
Purba Bardhaman 713128, West
Bengal,

12. The Pradhan, Dignagar-II Gram
Panchayat, Village Gopinathbati, P.O.
Gonna Dariapur, District Purba
Bardhaman 713128, West Bengal,

13. The Principal Secretary,
Food & Supplies Department,
Government of West Bengal, 11/A,
Mirza Ghalib Street, Khadya Bhawan,
Block B, Kolkata 700087,
Email.: itcellfswb@gmail.com



14. KM Agro Tech Pvt. Ltd.,
Represented by its Directors, a
company having its registered office at
Village Dwariapur, Gopinathbati, Post
Office Gonna Dariapur, Police Station
Ausgram, District Purba Bardhaman
713128,

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For KM AGROTECH PVT. LTD.
Debanjan Shaw
Representative

Filed by
Md. Rahim Waris
(MD. RAHIM WARIS)
Advocate
Enrollment No: F/2167/2019
11/8/20

15. Pradip Shaw,

Director of M/s. KM Agro Tech Pvt. Ltd., son of Arjun Shaw, residing near Forest Office, Post Office Guskara, Police Station Ausgram, District Purba Bardhaman 713128,

Email.: kmagrotechpvtlimited2012@gmail.com

16. Pritom Shaw,

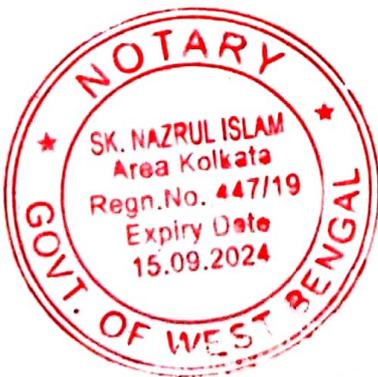
Director of M/s. KM Agro Tech Pvt. Ltd., son of Pradip Shaw, residing at Bimshaw near Forest Office, Post Office Guskara, Police Station Ausgram, District Purba Bardhaman 713128,

17. The District Controller,

(Food & Supplies Department), Purba Bardhaman, having its address G.T. Road, West Bengal 713101,

18. The Managing Director, West Bengal State Cooperative Marketing Federation Ltd., (Benfed), Having its address Southern Conclave, 3rd Floor, 1582, Rajdanga Main Road, Kolkata 700107 (Deleted vide order of the Hon'ble Tribunal Dated 12.09.2023).

.....Respondents



Debanshu Shaw
Representative

Filed by
Md. Raheem Waris
(MD. RAHIM WARIS)
Advocate
Enrollment No: F/2167/2019
11/10/24

Buddhadeb Ankure,
son of Ganesh Ankure, Village
Gopinath Bati, P.O. Gonna Dariapur,
District Purba Barddhaman 713128,
West Bengal;

.....Intervener Added Respondent

**THE HUMBLE APPLICATION ON BEHALF OF THE
APPLICANTS/RESPONDENT NOS. 14 TO 16 NAMELY K M AGRO TECH
PRIVATE LIMITED, PRADIP SHAW AND PRITOM SHAW THROUGH THEIR
AUTHORIZED REPRESENTATIVE NAMELY DEBANSHU SHAW,**

1. The applicants are the respondent nos. 14 to 16 in the instant case and duly represented by their Authorized Representative namely Debanshu Shaw vide Board Resolution dated 27.09.2023, begs to prefer this application before this Hon'ble Tribunal since it is extreme urgency for issuance a direction through the Registrar of this Hon'ble Tribunal so that the situation which arose from the application no. IA 37 of 2024 filed by the intervener namely Buddhadeb Ankure alleged to be bearing his signature but without any id proof or having any authentication as well as no Enrollment no. of the Learned Advocate identifying therein.

Copy of the Board Resolution dated 27.09.2023 alongwith authorization letter dated 27.09.2023 and Aadhar Card of the representative are annexed herewith as annexure APR1 collectively.



Debanjan Ghosh
Representative

Filed by
Md. Raheem Waris
(MD. RAHIM WARIS)
Advocate
Enrollment No: F/2167/2019
11/8/24

2. The applicants alongwith the State respondents after receiving the copy of the said application dated 03.05.2024 filed by the intervener namely Buddhadeb Ankure, jointly pointed out the signature of the Intervener therein on 08.05.2024 when the matter was came up before this Hon'ble Tribunal and after making enquiry from the Learned Advocate appearing from the Intervener, the Learned Tribunal got suspicion and passed a direction interalia "we therefore direct Mr. Buddhadeb Ankure the applicant of both the IAs to be present before this Tribunal with his Id Card on the next date fixed".

3. The applicant submits that since neither in the Original Application filed by Soumen Chakraborty nor in any Interim Application filed by the intervener namely Buddhadeb Ankure applicant therein, no Id Proof has either being attached therein nor any thing shown as identification or authenticity regarding the genuinity of the person, whose name has been shown as the applicant therein nor the Learned on record Advocate, giving their Enrollment number, which has become directive as per the solemn order passed by the then Hon'ble Justice Md. Nizamuddin in WPA no. 16358 of 2022 while adjudicating a matter caught mal-practice therein.

Copy of Server copy of Solemn order dated 12.09.2022 passed in WPA no. 16358 of 2022 by the Hon'ble High Court at Calcutta is annexed herewith as annexure APR 2.

4. The applicant submits that in the present case the same thing has appeared since the entire signature of the intervener itself looks like a

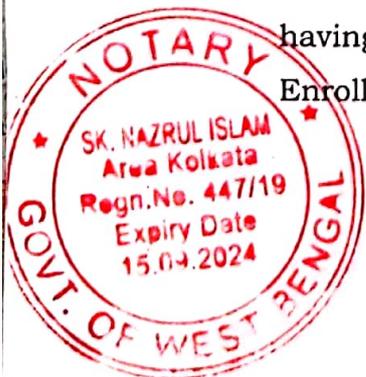


Debanjan Ghosh
Representative

Filed by
Md. RAHIM WARIS
(MD. RAHIM Advocate
Enrollment No: F/2167/2019
11/1/24

forged one as well as the same has been shown to be sworn before the Notary Public namely Samir Bhattacharya, City Civil Court, Calcutta bearing Registered no. 940/97 and the address of the Intervener is of Village Gopinath Bati, P.O. Gonna Dwariapur, Bardhaman, West Bengal 713128 as well as the Affidavit in Opposition dated 01.05.2024 and all other application including the original application filed by the applicant namely Souman Chakraborty are affirm by the same Notary Public, were as the claim of the Intervener that he does not know anything and thereafter he filed one after another application without any collusion with the Souman Chakraborty is nothing but a foul play before this Hon'ble Tribunal as it cannot be believed that both the original applicant and Intervener have their separate grievance and both know only one Notary Public and i.e., also at City Civil Court Premises, which clear the picture that both Souman Chakraborty and Buddhadeb Ankure have clubbed together and for their personal benefit and interest filing one after another application by making forged and fabricated signature putting their in for achieving their wrongful gain.

5. The applicant submits that since the notification issued by the Government of West Bengal, Bardhaman District has been divided and demarcated into two District i.e., Purba Bardhaman and Paschim Bardhaman and there is no existence of Bardhaman anymore, as such, the address of the Intervener is also giving rise of suspicion that some designable person by making a forged signature and giving an imaginary name, filed an application in disguise by practicing fraud having fake plea in absence of any Id Card, the Learned Advocate Enrollment number nor proper address as well as the Affidavit sworn

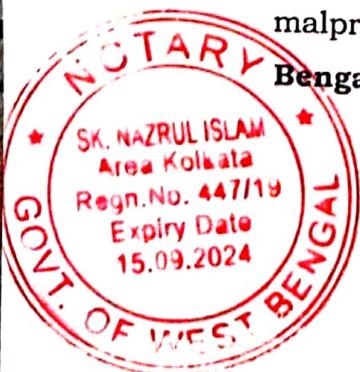


is in Kolkata at City Civil Court Premises when the address of the Intervener shows that he is a resident of Bardhaman.

6. The applicant submits that since the entire process for filing any application before this Hon'ble Tribunal is strictly through online mode as per NGT Website/Portal and there is nothing to make a cross verification or genuineness of the person filing or making the application will be authenticate and everything will be accepted as filed therein.

7. The applicant submits that since in several occasion, several Hon'ble Court it has been found that fake petition has been filed for not only misleading the court but also for giving benefit to the persons who are actual and habitual offender of the Law of the Land and playing from behind as well as to get suffer and loss to the Law abiding citizen of this Nation by some designable persons having mask roaming freely in the society and polluting the entire Judicial system and the application filed by the Intervener is also gross violation of the guidelines framed by the Hon'ble High Court in WPA no. 16358 of 2022 annexures APR2 herein.

8. The applicant submits that to verify the genuineness of the Intervener applicant namely Buddhadeb Ankure's signature, specimen signature will be taken in open court and thereafter sent it to the **Director, QDEB, CID, West Bengal Police, Bhabani Bhawan, Alipore** for examining the same and report will be called on before this Hon'ble Tribunal and if found that the same is forged and done by malpractice then necessary direction will be given to the **CID, West Bengal, Commissioner of Police and Superintendent of Police**



Bardhaman (Respondent no. 9 herein) to initiate necessary proceeding against Intervener applicant namely Buddhadeb Ankure's and also against the Learned on record Advocate who filed the said application claiming to be genuine including the Notary who affirm the said application and all other persons who are associated with the same and also refer the same to the Bar Council for issuing necessary proceeding against the Advocates who are responsible for such act in accordance with the provisions of law.

9. The application prays that unless the Hon'ble Tribunal pass a direction verifying the genuineness of the Intervener applicant namely Buddhadeb Ankure's signature, specimen signature will be taken in open court and thereafter sent it to the Forensic department for examining the same and report will be called for by this Hon'ble Tribunal and if found that the same is forged and done by malpractice then necessary direction will be given to the Superintendent of Police Bardhaman (Respondent no. 9 herein) to initiate necessary proceeding against Intervener applicant namely Buddhadeb Ankure's and also against the Learned on record Advocate who filed the said application claiming to be genuine including the Notary who affirm the said application and all other persons who are associated with the same and also refer the same to the Bar Council for issuing necessary proceeding against the Advocates who are responsible for such Act in accordance with the provisions of law and also any other direction to investigate the fraud committed before this Hon'ble Tribunal, which this Hon'ble Tribunal may deem fit and proper, so that the question which has been arose in the Interim application no. 37/2024 will be prevented in future and persons liable will get punished.

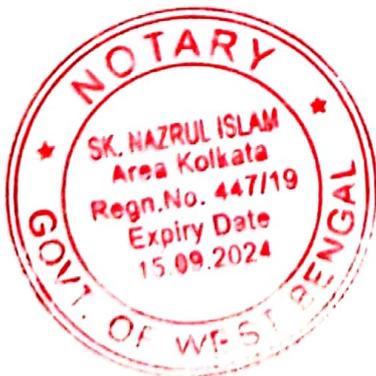


10. That unless the orders as prayed for herein below are made your applicants/Private Respondent nos. 14 to 16 would suffer irreparable loss and injury,

11. That this application is made bonafide and for the ends of justice.

In the above facts and circumstances your Applicants/Private Respondent nos. 14 to 16 most humbly prays that the Hon'ble Tribunal may graciously be pleased to pass an order as follows :-

i) A direction for examining the specimen signature from the **Director, QDEB, CID, West Bengal Police, Bhabani Bhawan, Alipore** for examining and verifying the genuinity of the Intervener applicant namely Buddhadeb Ankurè's signature, by examining Buddhadeb Ankure and taking his specimen signature in open court and report will be called on before this Hon'ble Tribunal and if found that the same is forged and done by malpractice then necessary direction will be given to the **CID, West Bengal,**

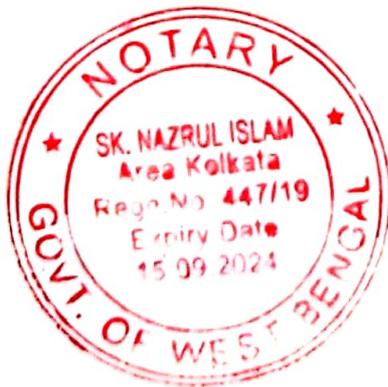


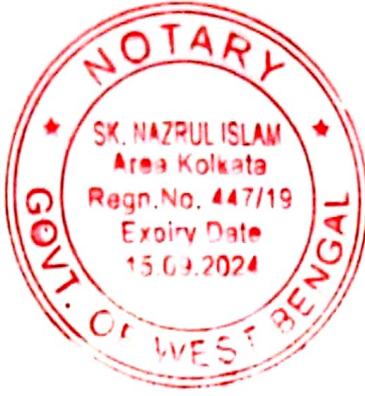
Debanishu Ghosh
Representative

Filed by
Md. RAHIM WARIS
(MD. RAHIM WARIS)
Advocate
Enrollment No: F/2167/2019
11/7/24

Commissioner of Police and Superintendent of Police Bardhaman (Respondent no. 9 herein) to initiate necessary proceeding against Intervener applicant namely Buddhadeb Ankure's and also against the Learned On Record Advocate who filed the said application claiming to be genuine including the Notary who affirm the said application and all other persons who are associated with the same;

ii) A further direction may kindly be issued by referring the same to the Bar Council for issuing necessary proceeding against the Advocates who are responsible for such Act in accordance with the provisions of law and also any other direction to investigate the fraud committed before this Hon'ble Tribunal, which this Hon'ble Tribunal may deem fit and proper, so that the question which has been arose in the Interim application no. 37/2024 will be prevented in future;





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For KMAGROTECH PVT. LTD.
Debanshu Shaw
Representative

Filed by
MD. RAHIM WARIS
(MD. RAHIM WARIS)
Advocate
Enrollment No: F/2167/2019
11/7/24

iii) And to pass such other order or orders as the Hon'ble Court may deem fit and proper.

And for this act of kindness, your applicant as in duty bound, shall ever pray.

VERIFICATION

I the Deponent above named, do hereby Verify and declare that the statements made in Foregoing Paragraphs are based from the information derived from the answering respondents and from the official records, which are usually kept and maintained by the Private respondents in the ordinary course of business and the above affidavit are true and correct to my knowledge and belief derived from the official records. No part of the above affidavit is false and nothing material has been concealed there from. Verified at my Advocate Chamber at Kolkata on this the Thursday, July 11, 2024.

Prepared in my office

MD. RAHIM WARIS
(MD. RAHIM WARIS),
ADVOCATE

Debanshu Shaw

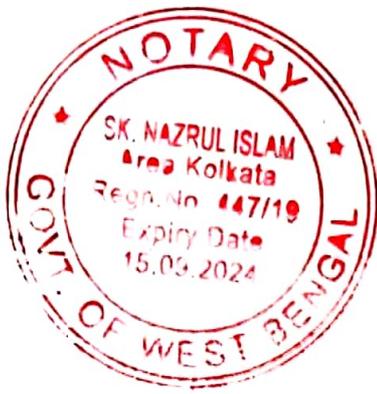
(DEBANSHU SHAW)

DEPONENT

Identified by me

MD. RAHIM WARIS
(MD. RAHIM WARIS),
ADVOCATE

11/7/24



14

AFFIDAVIT

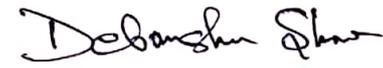
I, Debanshu Shaw, son of Dilip Shaw, aged about 24 year, by faith Hindu, by occupation Business, residing at Village and Post Office Guskara, P.S. Ausgram, District Purba Bardhaman 713128, West Bengal, do hereby solemnly affirm on oath and say as follows:-

1. That I am the applicant and duly authorized by the private respondent nos. 14 to 16 to affirm this affidavit on their behalf and as such, I am well acquainted with the facts and circumstances of the case and competent to affirm this affidavit.

2. That the statements made above are all true and correct to the best of my knowledge and belief derived from the Private Respondents and from the official records, which I believe to be true and nothing material has been concealed therein.

Prepared in my office


(MD. RAHIM WARIS),
ADVOCATE


(DEBANSHU SHAW)
DEPONENT
Identified by me


(MD. RAHIM WARIS),
ADVOCATE
Enroll. No. F/2167/2019



Solemnly Affirmed and
Declared before me 11/5 139
CPC, U/S 297 (C) CRPC


Notary
SK. Nazrul Islam
Notary, Dist. of W.B.
Regn. No. 447/19
City Civil Court, Calcutta

11 JUL 2024

KM Agrotech Pvt. Limited

GISTIN : 19AACCK9961B1ZD | CIN : U15135WB2006PTC112199

Admin & Factory : Vill.: Gopinathbati, P.O.: Gonna Dariapur, Dist.: Purba Bardhaman, Pin - 713128

Mob.: 9475266482, 9475346128 • E-mail :kmagro2012@gmail.com

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Collectively.
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Ref. No.

Date

Date – 27/09/2023

Board of resolution To whom it may concern

Extract from the minutes of board of director meeting held on 27/09/2023 at 10:30 AM at the company's registered office at Gopinathbati, Gonna Dariapur, Ausgram, Purba Bardhaman,

Resolved that against application no – AO/107/2023/EZ we i) Pradip Shaw ii) Pritom Shaw to be a directors of KM AGROTECH PVT. LTD. authorised Debanshu Shaw S/O – Dilip Shaw to take all steps in the said case on our behalf representing the company.

Resolved further that the authorised person Debanshu Shaw will take all steps and sign and seal in favour of our company and us regarding this case no – AO/107/2023/EZ in any legal matters in court.

For KM AGROTECH PVT. LTD.

Pritom Shaw

Signature DIRECTOR

For KM AGROTECH PVT. LTD.

Debanshu Shaw
Representative

For KM AGROTECH PVT. LTD.
Pradip Shaw

DIRECTOR

KM Agrotech Pvt. Limited

16

GISTIN : 19AACCK9961B1ZD | CIN : U15135WB2006PTC112199

Admin & Factory : Vill.: Gopinathbati, P.O.: Gonna Dariapur, Dist.: Purba Bardhaman, Pin - 713128

Mob.: 9475266482, 9475346128 • E-mail :kmagro2012@gmail.com

Ref. No.

Date

Date – 27/09/2023

Authorised letter

We do here by authorised Debanshu Shaw S/O – Late Dilip Shaw of Beniyapukur, Guskara, Ausgram, Purba Bardhaman to deal/steeping of application no OA107/2023/EZ in any legal matters at Kolkata High Court (tribunal) in favour of our company (KM AGROTECH PVT. LTD.) and also us.

We also authorised him to seal and sign in all documents regarding application no OA107/2023/EZ.

The authorised person's signature attested below.

Authorised person's signature

For KM AGROTECH PVT. LTD.

Representative

For KM AGROTECH PVT. LTD.

Positon Shaw

DIRECTOR

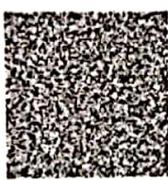
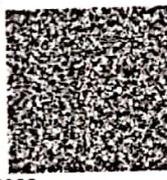
Posadip Shaw

For KM AGROTECH PVT. LTD.

Positon Shaw

DIRECTOR

Posadip Shaw

 	 
<p>भारत सरकार Government of India</p>	<p>सूचना / INFORMATION</p>
<p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p>	<ul style="list-style-type: none"> ■ आधार पहचान का प्रमाण है, नागरिकता का नहीं। ■ आधार विशिष्ट और सुरक्षित है। ■ सरभित क्यूआर कोड/ऑनलाइन एक्सएमएल/ऑनलाइन प्रमाणीकरण का उपयोग करके पहचान स्थापित करें। ■ आधार के सभी रूप जैसे आधार पत्र, पीवीसी कार्ड, ई-आधार और वन-आधार समान रूप से मान्य हैं। 12 अंकों की आधार संख्या के स्थान पर आभासी (वर्चुअल) आधार पहचान (VID) का भी उपयोग किया जा सकता है। ■ 10 साल में कम से कम एक बार आधार अपडेट जरूर करें। ■ आधार आपको विभिन्न सरकारी और गैर-सरकारी योजनाओं/सेवाओं का लाभ उठाने में सहाय करता है। ■ आधार में अपना मोबाइल नंबर और ई-मेल आईडी अपडेट रखें। ■ आधार सेवाओं का लाभ उठाने के लिए स्मार्टफोन पर mAadhaar ऐप डाउनलोड करें। ■ आधार/बायोमेट्रिक्स को ऑन/ऑफ्लाइन करने की विशेषता का उपयोग सुरक्षा सुनिश्चित करने के लिए करें। ■ आधार (पत्र/जबर) हाइने वाली सत्याची को उचित सहमति देने के लिए बाध्य किया गया है। ■ Aadhaar is a proof of identity, not of citizenship. ■ Aadhaar is unique and secure. ■ Verify identity using secure QR code/offline XML/online Authentication. ■ All forms of Aadhaar like Aadhaar letter, PVC Cards, eAadhaar and mAadhaar are equally valid. Virtual Aadhaar Identity (VID) can also be used in place of 12 digit Aadhaar number. ■ Update Aadhaar at least once in 10 years. ■ Aadhaar helps you avail various Government and Non-Government benefits/services. ■ Keep your mobile number and email id updated in Aadhaar. ■ Download mAadhaar app on smart phones to avail Aadhaar Services. ■ Use the feature of lock/unlock Aadhaar/biometrics to ensure security. ■ Entities seeking Aadhaar are obligated to seek due consent.
<p>Enrolment No.: 0000/00389/81778</p> <p>To Debanshu Shaw S/O: Dilep Shaw Baniapukur GUSKARA Guskara (m) Bardhaman West Bengal - 713128 7063064225</p>  <p>आपका आधार क्रमांक / Your Aadhaar No. : 4941 1152 4908 VID : 9135 1818 8119 1395</p> <p>मेरा आधार, मेरी पहचान</p>	
  <p>Debanshu Shaw Date of Birth/DOB: 20/08/1999 Male/ MALE</p>  <p>4941 1152 4908 VID : 9135 1818 8119 1395</p> <p>मेरा आधार, मेरी पहचान</p>	  <p>Address: S/O: Dilep Shaw, Baniapukur, GUSKARA, Guskara (m), Bardhaman, West Bengal - 713128</p>  <p>4941 1152 4908 VID : 9135 1818 8119 1395</p> <p>1847 help@uidai.gov.in www.uidai.gov.in</p>

Debanshu Shaw

Annexure
APR 2
18

12.09.2022
Sl no. 1 to 4
Ct no. 2
P.M.

WPA/16358/2022
Vishwanath Pradhan
Vs
The State of West Bengal & Ors.
With
WPA/16357/2022
Santosh Rajak
Vs
The State of West Bengal & Ors.
With
WPA/16925/2022
Pawan Kumar Sharma
Vs
Union of India & Ors.
With
WPA/16929/2022
Sumona De Proprietor
M/s. S.K. Trading Co.
Vs
The State of West Bengal & Ors.

Ms. Anamika Pandey
... for Abhijit Pal

Mr. Anirban Ray, Ld. Govt. Pleader
Mr. T.M. Siddiqui,
Mr. D. Ghosh,
Mr. V. Kothari
.... For the State

Mr. Sukanta Chakraborty,
Mr. Navanil De,
Mr. Debnath Ganguly,
Mr. Aranya Saha,
Mr. R. Chakraborty,
Mr. Subhrajit Dey
... for the applicant in WPA 16929 of 2022

Learned Chairman, Bar Council of West Bengal
has submitted a report through the learned Registrar
General about the advocate named Avijit Pal showing

his Bar Council Registration No. [REDACTED] enrolled on 11.01.2013 and showing the address as [REDACTED] Both the Notary Public Mr. Narendra Prasad Gupta and Samir Bhattacharyya were examined and their depositions have been recorded.

Jayanta Polley acting as a clerk in all these writ petitions and in some cases has acted as attorney of the writ petitioners for filing these writ petitions by virtue of fake power of attorney have been examined again in Court today. In course of examination he has deposed that he was never authorized by the writ petitioners to execute these power of attorneys and to affirm these affidavits and to file these Writ Petitions and in addition to the name of Advocate Abhijit Pal/Avijit Pal, he discloses the names of two other advocates namely Monideepa Banerjee and Goutam Banerjee of [REDACTED] [REDACTED] who have instructed him and paid him money to do all these things by acting as Advocate's clerk as well as by acting as Attorney of the Writ Petitioners on the basis of Powers of Attorney manufactured by the aforesaid Advocates and he also confessed that he has never seen the faces of these writ petitioners. He deposes that Avijit Pal/Abhijit Pal

named advocate who is advocate on record in all these writ petitions, he knows him and says that he sits in Bar Association, [REDACTED] in the High Court and he also confesses that he had no valid licence to act as Advocate's clerk even at the time of signing and filing these writ petitions and documents and his clerk's licence has already expired during the Covid period. But he does not give the actual date of expiry of his licence and he deposes that earlier he was the registered clerk of one advocate named Mr. A. K. Gayen. In his deposition he makes a statement that the aforesaid two advocates Monideepa Banerjee and Goutam Banerjee of [REDACTED] [REDACTED] [REDACTED] has threatened him with dire consequences even of murdering him and his family members if he discloses anything in Court about all these affairs.

Neither Mr. Jayanta Polley nor the aforesaid two notary public could disclose whereabouts of Avijit Pal/Abhijit Pal and do not disclosed how many such type of writ petitions have been affirmed by them and powers of attorney have been executed and certified by them. The aforesaid two Notary Public confessed that they never verified or enquired about identity of the executers of Powers of attorney executed by the so called petitioners, at the time of

affirmation of affidavits before them or issuing notarial certificates to these Powers of Attorney in favour of the said Jayanta Polley who has filed these Writ Petitions where the said Abhijit Pal/Avijit Pal is Advocate-on-Record for all the Writ Petitions who is never appearing before this Court at the time of hearing of any of all these Writ Petitions.

This Court has taken a serious note of this practice of impersonation, forgery and fraud being committed in collusion with Advocates/fake advocates, clerks, Notary Public and there are many persons who are not coming into the picture.

Additional Director of General Police (CID), West Bengal and Commissioner of Police, Kolkata will take cognizance of all these matters and immediately initiate appropriate criminal proceedings by lodging formal FIR and thoroughly investigate the cases under their supervision and in course of investigation they will be entitled to interrogate all the relevant persons finding of having any link with these cases and they will be entitled to have custodial interrogation of the connected person and seize any relevant document from any person who they think have any relevance in these matters and are involved in this affair and file the progress report on 26th

September, 2022 in all these four cases. Both the Commissioner of Kolkata Police and Additional Director General of Police (CID) will coordinate each other in smooth investigation of these cases.

Henceforth no Notary Public or the Oath Administering Authority in subordinate judiciary will allow affirmation of any affidavit or certify any document without proper verification of the executants/deponent including the Advocates and advocate's clerks without their identification document like Aadhar Card/Voter's Identity Card/Bar Association identity card/Pan Card/Bar Council Registration document etc. and recording such registration numbers of the person who execute, affirm or indentify and sign those documents unless they produce, the department shall not allow affirmation and filing of any affidavit/petition/power of attorney/any document notarized or certified by Notary Public or any authority who have been authorized to certify or administer oath if these guidelines are not followed.

No document shall be allowed to be filed in this court or subordinate Courts by a clerk without verification and quoting of his licence/registration number.

Learned Registrar General shall convey this order to the Judicial Secretary, West Bengal who will issue proper notification for the Notary public with regard to the guidelines laid down in this order and the learned Register General shall convey this order to the Registrar of all the subordinate Courts both Civil and Criminal.

The department concerned of this Court shall furnish a copy of this order, certified copies of these four writ petitions and copies of depositions to the learned Government Pleader or any advocate authorized by him, within forty eight hours and the learned Government Pleader shall forward all these documents immediately after receiving the same to the Commissioner of Police and the Additional Director General of Police (CID), West Bengal who will immediately act as per direction given in this order and shall submit investigation progress report in Court on 26th September, 2022.

List these matters as 'specially fixed' on 26.09.2022

Let a plain copy of this order be provided to Mr. Siddiqui, learned Additional Government Pleader, West Bengal.

(Md. Nizamuddin, J.)

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL, EASTERN ZONE
BENCH, KOLKATA.

INTERIM APPLICATION NO. /2024
(ORIGINAL APPLICATION CASE NO. 107
OF 2023/EZ)

In the matter of :-

Soumen Chakraborty
.....Original Applicant

- Versus -

The Principal Secretary,
Environment Department,
Government of West Bengal and
Others

.... Respondents

Buddhadeb Ankure

.....Intervener Added Respondent

APPLICATION OF THE
APPLICANTS/RESPONDENT NOS. 14
TO 16

Advocate-on-Record:

MD. RAHIM WARIS,

Advocate

C/O. MD. KARIM WARSI,

Advocate

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